

Rep. by Act... of 1974, s. 2 & Sch. I

THE PRESS COUNCIL (AMENDMENT) ACT, 1969

No. 27 OF 1969

[29th August, 1969]

An Act to amend the Press Council Act, 1965.

BE it enacted by Parliament in the Twentieth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Press Council (Amendment) Act, 1969.

(2) It shall be deemed to have come into force on the 30th day of June, 1969.

Amendment of section 5.

2. In section 5 of the Press Council Act, 1965 (hereinafter referred to as the principal Act), after sub-section (1), the following sub-section shall be inserted, namely:—

“(1A) Notwithstanding the expiry of the period of office specified by sub-section (1), read with sub-section (4) or sub-section (5), as the case may be, the Chairman and other members holding office as such on the 1st day of July, 1969, shall continue to hold such office until the 31st day of March, 1970:

Provided that nothing in this sub-section shall apply to a member who ceases to be a member before the 31st day of March, 1970, by reason of the provisions of sub-section (2), or whose term of office expires before that date by reason of the provisions of sub-section (3).”.

Repeal and saving.

3. (1) The Press Council (Amendment) Ordinance, 1969, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act.